

(d) whether in view of the ambiguity on the issue, employees of the statutory/ constitutional bodies are denied membership of the Central Government Employees Welfare Organisation and such other bodies; and

(e) the corrective steps Government proposes to take to include the said employees in the category of Central Government employees?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI V. NARAYANASAMY): (a) As per Rule 2(h) of CCS (CCA) Rules 'Government servant' means a person who:- (i) is a member of a Service or holds a civil post under the Union, and includes any such person on foreign service or whose services are temporarily placed at the disposal of a State Government, or a local or other authority; (ii) is a member of a Service or holds a civil post under a State Government and whose services are temporarily placed at the disposal of the Central Government; (iii) is in the service of a local or other authority and whose services are temporarily placed at the disposal of the Central Government.

(b) and (c) The service conditions of the employees of statutory and constitutional bodies are regulated by the statute under which they are created.

(d) and (e) As per the "Compendium of Welfare Programmes/Instructions of facilities", the Central Government Employees and the employee of Delhi Administration, shall qualify for regular membership of Central Government Employees Welfare Association in receipt of the grant-in-aid from the Department of Personnel and Training. The Membership shall not be open to the employees of the private shops/companies, Bank, Autonomous Bodies, Public Sector Undertakings, New Delhi Municipal Committee, Municipal Corporation of Delhi and Bodies created by or under any specific Act of Parliament.

#### **Tenure for officers on deputation**

1924. SHRI JAGAT PRAKASH NADDA: Will the PRIME MINISTER be pleased state:

(a) the maximum tenure for an All India Service Officer on deputation to Government of India;

(b) whether Government of India has the powers to extend the tenure indefinitely; and

(c) the names and posting of officers who are continuing on central deputation beyond the tenure permitted under the rules and the reasons for such extension in each case?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI V. NARAYANASAMY): (a) and (b) The tenure of IAS officers is regulated as per the Central Staffing Scheme contained in DOP&T O.M. No. 36/77/94-EO(SM.I) dated 05-01-1996 which prescribes the following tenures at different levels for officers appointed under the Central Staffing Scheme:-

1. Under Secretary : Three years
2. Deputy Secretary : Four years
3. Director : Five years
4. Joint Secretary : Five years
5. Additional Secretary : Four years. However, an officer holding the post of Joint Secretary or equivalent, when appointed to a post under the Government of India at the level of Additional Secretary, would get a tenure of three years from the date of appointment as Additional Secretary subject to a minimum of five years and maximum of seven years of combined tenure as Joint Secretary/Additional Secretary.
6. Secretary : No fixed tenure.

In addition to the above tenure provisions, the Consolidated Deputation Guidelines for All India Services contained in DOPT letter No. 14017/33/2005-AIS(II)(Pt.I) dated 28.11.2007 provides that if an officer moves from a Central Staffing Scheme post to a non-Central Staffing post or *vice versa*, she/he shall be eligible for an additional tenure of two years, subject to at least two years on either post. Further, the Appointments Committee of the Cabinet (ACC) has approved that the norm of fixing seven years as maximum period away from the cadre may be reiterated and followed

strictly. Relaxations can be made under special circumstances after careful consideration by the competent authority for specific periods.

The Tenure of IPS officers is regulated as per Ministry of Home Affairs' O.M. No.-I-21023/29/2007-IPS.III dated 30.03.2010 is enclosed as Annexure [See Appendix 228 Annexure No. 25] which prescribes the tenure of IPS officers on central deputation as under:-

- |                                 |   |                 |
|---------------------------------|---|-----------------|
| (1) Superintendent of Police    | : | 4 years         |
| (2) Deputy Inspector General    | : | 5 years         |
| (3) Inspector General           | : | 5 years         |
| (4) Additional Director General | : | 4 years         |
| (5) Director General            | : | No fixed tenure |

Further, an officer already on deputation in the rank of DIG, on his promotion as IG, would have a combined tenure of 5 years but the tenure will be so extended that the Officer gets tenure of 3 years in the rank of IG, subject to a maximum tenure of 7 years. An officer already on deputation in the rank of IG, on his promotion as Addl. DG, would have tenure of 3 years from the date of appointment as ADG subject to a minimum of 5 years and maximum of 7 years of combined tenure as IG/ADG. As per paras 8 and 9 of Tenure Policy, the officers get extended tenure in CBI and NIA upto 7 years. Tenure of officers posted in IB and RAW is covered in paras 6 and 7 of the IPS Tenure Policy. Para - 20 of IPS Tenure Policy provides that any relaxation or deviation from the IPS Tenure Policy may be granted by the Home Minister up to the level of DIG. For extension of tenure of officers of IG and above levels, approval of the ACC will be required.

The tenure of IFS officers is regulated as per the Consolidated Deputation Guidelines for All India Services contained in DOPT letter No. 14017/33/2005-AIS(II)(Pt.I) dated 28.11.2007. Extension beyond permissible tenure as prescribed in the Central Staffing Scheme (CSS) of DOPT and CSS of Ministry of Environment and Forests is granted in extraordinary circumstances with the approval of the ACC.

(c) The following IPS officers are continuing on Central deputation beyond 7 years. The extension has been approved in relaxation of IPS Tenure Policy in public interest.

1. Shri Sudeep Lakhtakia, IPS (AP:84), IG, SPG
2. Shri A.K. Pateria, IPS, (MP:86), IG, CBI
3. Shri Nasir Kamal, IPS ( UP:86), IG, NCRB
4. Shri S.L. Thaosen, IPS ( MP:88), IG, SPG
5. Shri Nalin Prabhat, IPS (AP:92), IG, CRPF
6. Shri Anurag, IPS (MT:94), DIG, CBI
7. Shri Avichal Sharma, IPS (SK:96), DIG, SPG

One IFS officer namely Shri Rajesh Gopal, IFS (MP: 78) is on Central deputation since 31.08.2001 which has further been extended up to the date of his superannuation on 31.01.2015. Shri Rajesh Gopal is presently appointed as Additional Director General of Forests, National Tiger Conservation Authority (NTCA) and Member Secretary, NTCA. After stipulated central deputation of 7 years, his deputation has been extended from time to time with the approval of the ACC.

There are no IAS officers at Additional Secretary level who are presently working under the CSS on extended tenure.

A list of the IAS officers at Joint Secretary level who are presently working under the CSS and given extension beyond normal/approved tenure as on date is given in the Statement-I (*See below*). The tenure of these officers was extended with the approval of the Competent Authority in view of the exigency of the work, in public interest.

A list of IAS and IFS officers at Deputy Secretary/Director level who are continuing under CSS and given extension beyond normal/approved tenure as on date along with the reasons for extension is given in the Statement-II (*See below*).

**Statement-I**

*List of AIS Officers who are presently on Central deputation under the CSS and given extension beyond normal tenure*

Sl. No.	Name S/Shri	Date at Centre Date Revert	Present Posting (JS/equivalent level)	Remarks
1	2	3	4	5
1.	Ravi Mittal IAS (BH:86)	16/07/2007 15/07/2013	Adviser (Plan Coord) Planning Commission	In exigency of the work and public interest.
2.	Sujata Chaturvedi IAS (BH:89)	28/03/2007 27/03/2013	Regional Dy. Dir. Gen. UIDAI	
3.	B.V.R. Subrahmanyam IAS (CG:87)	20/04/1998 21/03/2015	Joint Secretary, PMO	
4.	Indu Shekhar Chaturvedi IAS (JH:87)	27/09/2004 —	Pvt Secretary to the PM PMO	
5.	Rakesh Kumar Gupta IAS (JK:86)	16/02/2006 15/05/2013	Additional Secretary (Joint Secretary level) UPSC	
6.	Thomas Mathew IAS (KL:83)	23/08/2010 31/05/2016	Joint Secretary, President's Secretariat	

7.	Dinesh Kumar Jain IAS (MH:83)	24/03/2008 23/06/2013	Joint Secretary D/o Rural Dev.
8.	Anant Kumar Singh IAS (UP:84)	24/12/2007 23/12/2013	Joint Secretary M/o Human Resources Dev.
9.	Rajendra Kumar Tiwari IAS (UP:85)	25/01/2008 24/04/2013	Joint Secretary M/o Agriculture
10.	Anita Bhatnagar Jain IAS (UP:85)	21/01/2008 20/04/2013	Joint Secretary D/o Information Technology
11.	Dimple Verma IAS (UP:89)	08/02/2008 10/09/2013	Joint Secretary M/o Minority Affairs
12.	Nirmaljit Singh Kalsi IAS (PB:84)	19/03/2008 18/03/2014	Joint Secretary Ministry of Home Affairs
13.	Sanjeev Gupta IAS (HP:85)	26/05/2008 25/08/2013	Joint Secretary M/o Agriculture

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**Statement-II**

*List of AIS Officers who are presently on central deputation under the CSS and given extension beyond normal tenure*

Sl. No.	Name of the officer (S/Shri)	Present posting (DS/Director level)	Approved tenure up to	Extension up to	Reason for extension
1	2	3	4	5	6
1.	Rajbir Singh Panwar, IFS (GJ:91)	D/o Food Processing Industries	For Combined tenure of 7 years up to 14.07.2012	1 year upto 14.07.2013	Shortage of experienced officers in the Ministry and in public interest
2.	Vasumitra Arora, IFS (UP:85)	D/o Land Resources, Ministry of Rural Development	For five years upto 27.08.2012	1 year upto 27.08.2013	Shortage of experienced officers in the Ministry and in public interest
3.	Smt. V. Hekali Zhimomi, IAS (UP:96)	Director of Census Operations, Nagaland	For five years upto 30.07.2011	Extended upto 31.07.2013 Extension allowed for 1year each on two occasions	Due to exigency of time bound completion of census work and non-availability of suitable officers belonging to the region and also in public interest

4.	R. Selvam, IAS (HP:2000)	Private Secretary to Minister for Chemicals and Fertilizers (Shri M.K. Alagiri)	For five years upto 30.09.2012	Extended upto 31.03.2013 (6 months)	As desired by the Minister
5.	Mukhmeet Singh Bhatia, IAS (JH:1990)	OSD to MoS (Exp.&FS) (Shri Namo Narain Meena)	For Five years upto 30.12.2012	Extended upto 30.06.2013 (6 months)	As desired by the Minister
6.	S.K. Sinha, IFS (J&K:93)	D/o Fertilizers	For Five years upto 04.11.2012	Extended upto 31.03.2013 (4 months)	Due to exigency of the work in public interest